

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI

Kuldeep Singh Khaira & ors. Applicants

vs.

State of Punjab & ors. Respondents

Affidavit of Er. Kapil Dev (aged 47 years) s/o Sh. Jagdish Chander, r/o
186-E, BRS Nagar, Ludhiana.

RESPECTFULLY SHOWETH:

I, the above mentioned deponent do hereby solemnly affirm and
declare as under:-

1. That the deponent is Applicant No. 2 (in person) and has filed Original Application (Petition) before this Hon'ble National Green Tribunal accompanying this affidavit.
2. That the contents of paras no. 1 to 2 of the accompanying the additional submission along with Annexures are true and correct to best of my knowledge.

deponent
has signed before me I know
him/her personally



Place: Ludhiana
Dated: 09.05.2024

Certified that the affidavit SPA/GPA has been readover & explained to the deponent/executant who seemed directly to understand the matter at the writing

[Signature]
DEPONENT

Verification:

Verified that the contents of para 1 and 2 of this affidavit are true and correct. No part of it is false, and nothing material has been kept concealed therefrom.

Place: Ludhiana
Dated: 09.05.2024

ATTESTED AS IDENTIFIED

NOTARY PUBLIC, LUDHIANA (P.B.)

[Signature]
DEPONENT

09 MAY 2024

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, DELHI**

In O.A. No. 861 of 2022

In the matter of:

Kuldeep Singh Khaira & ors. Applicants

vs.

State of Punjab & ors. Respondents

Additional submission to reply dated 10-03-2024 submitted by Municipal Corporation Ludhiana – with humble prayer to take strict action against the Municipal Commissioner for his act of submitting false affidavit before this Hon'ble Tribunal.

Hon'ble sir,

Respectfully sheweth:

The Applicant humbly submits as under:

1. That I, Er. Kapil Dev (Applicant No. 2) in O.A. 861 of 2022 is filing additional submission along with five Photographs depicting the actual and factual condition of Sidhwan Canal as on 09-05-2024. At the time of filing objections dated 27-03-2024, due to continuous discharge/flow of water in Sidhwan Canal, the bed of Sidhwan Canal was not visible at that time and objections were submitted without photographs pertaining to garbage laying at the bed of Sidhwan Canal.

2. That the water flow was restricted in the last week for April 2024 for construction of four bridges at various location and the Applicant No. 1 visited the Ishar Nagar Bridge on 01-05-2024 and 09-05-2024 and clicked some photographs of Garbage laying on bed of Sidhwan Canal which clearly depicts that no cleaning has been done by MCL but submitted the false affidavit before this Hon'ble Tribunal. FIVE Photographs depicting garbage at bed of Sidhwan Canal near Ishar Nagar Bridge (over Sidhwan Canal) are produced herewith as **Annexure P-9**.

Hon'ble sir, the Applicants humbly prays to this Hon'ble Tribunal to impose Environment Penalty under the provisions of the NGT Act 2010 and issue directions to PPCB for initiation of lawful proceedings against MCL under various Environment laws & accept out prayer as submitted in main petition.



Date: 09-05-2024

Place: Ludhiana

Er. Kapil Dev
(Petitioner No. 2)
(Petitioner in Person)

ANNEXURE P-9

FIVE PHOTOGRAPHS CLICKED ON 01-05-2024/09-05-2024 DEPICTING GARBAGE LAYING AT BED OF SIDHWAN CANAL NEAR ISHAR NAGAR BRIDGE







